

Bill to provide for the payment of minimum wages and for welfare of agricultural workers.

employment.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment of minimum wages and for welfare of agricultural workers."

"That leave be granted to introduce a Bill to provide for determining domicile requirement and transferability of public employment."

The motion was adopted.

The motion was adopted

SHRIMATI BASAVARAJESWARI: I introduce the Bill.

SHRI SYED SHAHABUDDIN: I introduce the Bill.

ENVIRONMENT (PROTECTION)
AMENDMENT BILL*

DESTITUTE AND POOR (MAINTENANCE AND REHABILITATION)
BILL*

[*English*]

(Amendment of section 2, etc.)

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam): I beg to move for leave to introduce a Bill to amend the Environment (Protection) Act, 1986.

SHRI AJOY BISWAS (Tripura West): I beg to move for leave to introduce a Bill to provide for the maintenance and rehabilitation of destitutes and poor.

MR. CHAIRMAN: The question is:

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"That leave be granted to introduce a Bill to amend the Environment (Protection) Act, 1986."

"That leave be granted to introduce a Bill to provide for the maintenance and rehabilitation of destitutes and poor."

The motion was adopted

The motion was adopted.

SHRI BHATTAM SRIRAMA MURTY: I introduce the Bill.

SHRI AJOY BISWAS: I introduce the Bill[†]

CONSTITUTION (AMENDMENT) BILL[†]

PUBLIC EMPLOYMENT (FIELD OF SELECTION, DOMICILE REQUIREMENT AND TRANSFERABILITY) BILL*

[*English*]

(Substitution of New Article for Article 263).

[*English*]

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill to provide for determining domicile requirement and transferability for public

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

* Published in Gazette of India Extraordinary, Part II, section 2, dated 31.7.1987.

† Introduced with the recommendation of the President.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SYED SHAHABUDDIN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Seventh Schedule)

DR. C.S. VERMA (Khagaria): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

CONSTITUTION (AMENDMENT) BILL*

(Insertion of a new article 333A)

[Translation]

CH. LACHCHHI RAM: I beg to move for leave to introduce a Bill further to amend the constitution of India.

[English]

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[Translation]

CH. LACHCHHI RAM: I introduce the Bill

15.34 hrs.

STATE OF GOA, DAMAN AND DIU BILL

[English]

SHRISHANTARAM NAIK (Panaji): I beg to move for leave to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted

SHRI SHANTARAM NAIK: I withdraw the Bill

15.35 hrs.

ERADICATION OF UNEMPLOYMENT BILL

[English]

MR. CHAIRMAN: The House now shall take up further consideration of the following motion moved by Shri G.M. Bantwalla on the 10th April, 1987, namely:-

"That the Bill to provide for a scheme for eradication of unemployment from the country, be taken into consideration".